

committed before or after the commencement of this Act punishable under section 177, section 178, section 179, section 180, section 181, section 182, sub-section (1) or sub-section (3) or sub-section (4) of section 182A, section 182B, sub-section (1) or sub-section (2) of section 183, section 184 only to the extent of use of handheld communication devices, section 186, section 189, sub-section (2) of section 190, section 192, section 192A, section 194, section 194A, section 194B, section 194C, section 194D, section 194E, section 194F, section 196, section 198, may either before or after the institution of the prosecution, be compounded by such officers or authorities and for such amount as the State Government may, by notification in the Official Gazette, specify in this behalf."

(d) As per information available with NIC (National Informatics Centre), the fines issued through IT enabled online e-Challan system is as below:

Financial Year	Number of fines
2017-18	7,89,926
2018-19	73,88,803
2019-20 (till January 2020)	1,62,60,130

Stoppage of construction of highways by NHAI

130. SHRI K. K. RAGESH: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether the NHAI is stopping the construction of highways;
- (b) if so, the reasons therefor;
- (c) whether any proposal regarding the same is mooted by Government; and
- (d) if so, the details thereof?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI): (a) No Sir.

- (b) Question does not arise.
- (c) No such proposal is under consideration of Ministry of Road Transport and Highways.
- (d) Question does not arise.